

**STATEMENT RE. OWNERSHIP OF
LAND BELOW THE SEA WITHIN
THE TERRITORIAL WATERS OF
THE COUNTRY**

**THE MINISTER OF LAW, JUSTICE
AND COMPANY AFFAIRS (SHRI
H. R. GOKHALE):** Mr. Speaker, Sir,
Shri Madhu Limaye, M.P., has raised
the question of ownership of Land
below the sea within the territorial
water of the country and has stated
that the Maharashtra Government is
encroaching on the rights of the Union
of India.

The reference is to the scheme of
reclamation formulated and pursued
by the Maharashtra Government re-
lating to the reclamation of foreshore.
The right of the State Government
to the foreshore i.e. the area inter-
vening the high-water mark and low-
water mark is based on sections 294
and 295 of the Maharashtra Land
Revenue Code, 1966. The Bombay City
Land Revenue Act of 1876 contained
almost identical provisions and they
have been repealed by the aforesaid
legislation in 1966.

The right of the State Government
to reclaim the foreshore areas be-
tween the high-water mark and low-
water mark in no way comes in con-
flict with the constitutional mandate
contained in Article 297 of the Con-
stitution. Under this Article such of
those lands, minerals and other things
of value as are underlying the ocean
within the territorial waters or the
continental shelf of India shall vest
in the Union and be held for the pur-
poses of the Union. This Article con-
forms to a well recognised rule of
International Law and State practice
embodied in Article 3 of the Geneva
Convention on the territorial sea and
the contiguous zone of 1958. According
to the Geneva Convention, "the nor-
mal baseline for measuring the breadth
of the territorial sea is the low water
line along the coast. In the Anglo-
Norwegian Fisheries case the Interna-
tional Court of Justice held in 1951
that it has no difficulty in finding that

for the purpose of measuring the
breadth of the territorial sea, it is the
low-water mark, as opposed to the
high water mark, or the mean between
the two tides, which has generally
been adopted in the practice of States.
This criterion is the most favourable
to the coastal State and clearly shows
the character of territorial waters as
appurtenant 'to the land territory'.
The Presidential Proclamation on
territorial waters issued on 30-9-67
refers to the extension of the territorial
sea to a distance of 12 nautical miles
measured from the appropriate base-
line, which, in the context, is a refer-
ence to the low-water mark.

The area between the high-water
mark and low-water mark of the coast
which has been brought under the
Maharashtra legislation cannot be
treated as underlying the ocean within
the territorial waters or the con-
tinental shelf of India within the
meaning of Article 297 of the Consti-
tution. Neither the Presidential Pro-
clamation of 1967 nor the accepted
rules and principles of International
Law warrant the conclusion that such
areas come within the territorial
waters.

In conclusion it may be stated that
the reclamation of the foreshore by
the Maharashtra Government under
the scheme of reclamation formulated
by them does not contravene, Article
297 of the Constitution.

श्री मधु लिमये : (बांका) इस के बारे में
में आप का मार्गदर्शन चाहता हूँ क्योंकि मंत्री
सहोदय ने सप्ली जो क्वेश्चन किया है वह क्वेश्चन
की वृष्टि से भी क्वेश्चन है और कानून की वृष्टि
से भी क्वेश्चन है। तो इस के बारे में मैं आप कौन
की प्रक्रिया निश्चित करना चाहते हैं। एक
तो यह है कि एक प्रस्ताव मैंने मंत्री सहोदय
के खिलाफ दिया था, उस प्रस्ताव को आप लेंगे
या कोई और प्रक्रिया क्वेश्चन जिस के तहत
मैं यह साबित कर सकूँ कि इन्होंने गुमराह

217 *Ownership of Land below VAISAKHA 12, 1896 (SAKA) Matter Under 218:*
Sea within Territorial Waters (St.) Rule 377

करने वाला वक्तव्य दिया है और केन्द्र के अधिकारों पर जो अतिक्रमण हो रहा है उस का समर्थन किया है जबकि इन का कर्तव्य है कि केन्द्र के अधिकारों की रक्षा करें। आप जो भी प्रक्रिया बतायेंगे मैं मानने के लिए तैयार हूँ। मैं आप के सामने सारे तथ्य रखने के लिए तैयार हूँ।

MR. SPEAKER: I am not sitting here as a judge. I deal with procedures. I am not in a position to give my firm opinion as to the constitutional or legal side of it.

श्री मधु लिमये : मैं प्रोसीजर की ही बात कह रहा हूँ जब ये सदन को गुमराह कर रहे हैं जान बूझ कर और अपने कर्तव्य को निभाने में असफल रहे हैं, तो आप ही बतायें कि कौन सी प्रक्रिया है।

MR. SPEAKER: How can I give my firm opinion on a legal question?

श्री मधु लिमये : मैं आप के सामने सारे सबूत रखने के लिए तैयार हूँ। आप मुझे सदन के सामने इन को रखने की इजाजत दीजिए।

MR. SPEAKER: I am not prepared to go into the legal or constitutional side of it.

श्री मधु लिमये : अध्यक्ष महोदय, फेक्ट्स के ऊपर भी ये गलत बोल रहे हैं।

MR. SPEAKER: He thinks he is right. You think you are right. How can I decide?

श्री मधु लिमये : अध्यक्ष महोदय, मैं आप को फेक्ट्स देने को तैयार हूँ। या तो 184 में उठे। जो भी आप बतायें मैं मानने को तैयार हूँ।

एक माननीय सदस्य : 115 में भी ही सकता है।

श्री मधु लिमये : जो आप बतायेंगे, मैं मानने के लिए तैयार हूँ।

MR. SPEAKER: As far as the legal position is concerned, I am not going into that.

श्री मधु लिमये : लीगेलिटी की भी बात बताऊंगा और तथ्यों के आधार पर भी बताऊंगा।

MR. SPEAKER: I am not sitting here as a judge.

12.42 hrs.

MATTER-UNDER RULE 377

TIME CAPSULE BURIED BY ALL-INDIA CONFEDERATION OF CENTRAL GOVERNMENT OFFICERS ASSOCIATION ON 1-5-1974.

MR. SPEAKER: Now, we take up matter under Rule 377. There are three Members who have given notice on the same subject, Shri Bibhuti Mishra, Shri B. V. Naik and Shri Madhu Dandavate. Out of the three, I allow the Member who was the first to send in the notice.

SHRI B.V. NAIK (Kanara): The other day all the seven were permitted.

MR. SPEAKER: Shri Bibhuti Mishra.

श्री बिभूति मिश्र (मोतीहारी) : 377 के अन्दर मैं आपकी मार्फत गृह मंत्री जी का ध्यान इस और खींचना चाहता हूँ कि एक टाइम कैप्सूल तो सरकार ने लाल किले के सामने जमीन में गड़ाया था। पता नहीं उस में कौन कौन सी बातें हैं। उन बातों के बारे में जोड़ा सा अखबार में भी बताया था। यह कहा गया था कि देश का इतिहास उसमें लिखा गया है। मैं समझता हूँ कि हम लोगों को भी पृष्ठना चाहिए था कि हम टाइम कैप्सूल गाड़ने जा रहे हैं, उस में क्या क्या बातें लिखी जाएँ। हम लोगों